

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

Date 05.04.2021
IA 399 of 2019 in CP(IB) 388 of 2018

**Name of the
Company:**

Central Bank of India
V/s
Cure Life Care Pvt Ltd

Section:

12A of Insolvency and Bankruptcy Code, 2016

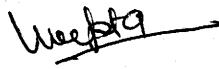
ORDER


This matter was heard and reserved for order on 17.03.2021. Today, learned counsel for one of the interveners/objectors Mr. Masoom K. Shah appeared and mentioned that some order has been passed by Hon'ble NCLAT and the findings of that order may have bearing on the disposal of this application. He also submitted that an additional affidavit to this effect has also been filed.

We directed him to provide the copy of additional affidavit to the applicants as well as other objectors.

Accordingly, this matter needs to be re-heard by giving an adequate opportunity of hearing to all the parties to express their views and this additional affidavit. The matter, be listed for hearing on 28.04.2021.

Interim order, if any, to continue.


**(Virendra Kumar Gupta)
Member (Technical)**


**(Madan B. Gosavi)
Member (Judicial)**

Dated this the 5th day of April, 2021

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